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PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT AGRICULTURAL UNIVERSITIES (AMENDMENT) BILL, 2014.

GUJARAT BILL NO. 8 OF 2014.

A BILL

further to amend the *Gujarat Agricultural Universities Act, 2004*.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Agricultural Universities (Amendment) Act, 2014. Short title.

Guj. 5 of
2004.

2. In the Gujarat Agricultural Universities Act, 2004, (hereinafter referred to as "the principal Act"), in section 3, in sub-section (4), for clause (d), the following clause shall be substituted, namely :-

Amendment of section 3 of Guj. 5 of 2004.

"(d) the Sardar Krushinagar Dantiwada Agricultural University shall be at Sardar Krushinagar.".

Amendment
of section 8
of Guj. 5 of
2004.

3. In the principal Act, in section 8, for clause (vii), the following clause shall be substituted, namely :-

“(vii) the Comptroller,”.

Amendment
of section 10
of Guj. 5 of
2004.

4. In the principal Act, in section 10, -

(1) in sub-section (4), in the proviso, in clause (a), for the words “sixty-five years”, the words “seventy years” shall be substituted;

(2) in sub-section (6), for the portion beginning with the words “the Director of Research” and ending with the words “the Vice-Chancellor”, the following shall be substituted, namely :-

“the Vice-Chancellor of any Agricultural University or the Director of Research and Dean of Post-graduate Studies or any of the Deans of any Faculty, for the purpose, shall carry on current duties of the office of the Vice-Chancellor.”.

Amendment
of section 18
of Guj. 5 of
2004.

5. In the principal Act, in section 18, in sub-section (1),-

(1) under the heading “Class I – *Ex-officio Members*”,-

(a) in clause (iv), the words “or an officer not below the rank of Deputy Secretary of that Department, designated by the Secretary” shall be added at the end;

(b) after clause (viii), the following clause shall be inserted, namely:-

“(ix) one Director, to be nominated by the Vice-Chancellor from amongst the Director of Research and Dean of Post-graduate Studies or the Director of Extension Education.”;

(2) under the heading “Class II – *Ordinary Members*”,-

(a) for the words “Five persons”, the words “Seven persons” shall be substituted;

(b) in clause (a), after sub-clause (iii), the following sub-clauses shall be inserted, namely :-

“(iv) one eminent woman social worker having experience in rural development;

(v) one distinguished agro-industrialist.”.

6. In the principal Act, in section 20, in sub-section (1), for clause (xxxi), the following clause shall be substituted, namely :-

“(xxxi) to make provision relating to use of English as medium of instruction and examination for Diploma, Degree and Post-graduate programmes and use of Gujarati as medium of instruction and examination for certificate courses;”.

7. In the principal Act, in section 25,-

(1) in sub-section (1), after clause (a), the following clause shall be inserted, namely :-

“(a-i) the Minister of State for Agriculture and the Deputy Minister for Agriculture, Government of Gujarat, *ex-officio*;”;

(2) in sub-section (2), in the proviso to clause (a), for the words “Deputy Minister”, the words “Minister of State or Deputy Minister” shall be substituted.

8. In the principal Act, in section 26,-

(1) in sub-section (1), for the words “an Agriculture Research Organisation”, the words “a Research Council” shall be substituted;

(2) in sub-section (2),-

(a) for the words “The Agricultural Research Organisation”, the words “The Research Council” shall be substituted;

(b) for clause (a), the following clause shall be substituted, namely :-

“(a) The Vice-Chancellor, who shall be the Head of the Council;”;

(c) in clause (d), for the word “Organisation”, the word “Council” shall be substituted;

(d) after clause (d), following clause shall be inserted, namely :-

“(e) the Director of Research and the Dean of Post-graduate Studies, who shall be the Secretary of the Council.”;

(3) in sub-section (3), for the words “The Agricultural Research Organisation”, the words “The Research Council” shall be substituted;

Amendment
of section 20
of Guj. 5 of
2004.

Amendment
of section 25
of Guj. 5 of
2004.

Amendment
of section 26
of Guj. 5 of
2004.

(4) in the marginal note, for the words "Agricultural Research Organisation", the words "Research Council" shall be substituted.

**Amendment
of section 27
of Guj. 5 of
2004.**

9. In the principal Act, in section 27, -

- (1) in sub-section (1), for the words "Agricultural Extension Education Organisation", the words "Extension Education Council" shall be substituted;
- (2) in sub-section (2),-
- (a) for the words "The Agricultural Extension Education Organisation", the words "The Extension Education Council" shall be substituted;
- (b) for clause (a), the following clause shall be substituted, namely:-
"(a) the Vice-Chancellor, who shall be the Head of the Council;";
- (c) in clause (c), for the word "Organisation", the words "the Council" shall be substituted;
- (d) after clause (c), the following clause shall be inserted, namely:-
"(d) the Director of Extension Education, who, shall be the Secretary of the Council";
- (3) in sub-section (3), for the words "The Agricultural Extension Education Organisation", the words "The Extension Education Council" shall be substituted.

**Amendment of
section 40 of
Guj. 5 of 2004.**

10. In the principal Act, in section 40, sub-section (2) shall be deleted.

**Amendment of
section 41 of
Guj. 5 of 2004.**

11. In the principal Act, in section 41, in sub-section (1), the words "including tutors and demonstrators" shall be deleted.

**Amendment of
section 50 of
Guj. 5 of 2004.**

12. In the principal Act, in section 50,-

- (1) in sub-section (1),-
 - (a) for the words "a college", the words "the University" shall be substituted;

(b) for the words "the Vice-Chancellor", occurring at two places, the words "the Board of Management" shall be substituted;

(2) in sub-section (2), in clause (b), for the words "the Vice-Chancellor" occurring at two places, the words "the Board of Management" shall be substituted.

13. In the principal Act, for the existing Schedule I, the following shall be substituted, namely:-

"SCHEDULE I
(See clause (20) of section 2)

Amendment
of Schedule I
to Guj. 5 of
2004.

UNIVERSITY AREA

PART I	
THE ANAND AGRICULTURAL UNIVERSITY	
1	Anand District
2	Ahmedabad District
3	Vadodara District
4	Dahod District
5	Panchmahal District
6	Kheda District
7	Mahisagar District
8	Chhotaudepur District
9	Botad District

PART II	
THE JUNAGADH AGRICULTURAL UNIVERSITY	
1	Amreli District
2	Bhavanagar District
3	Jamnagar District
4	Junagadh District
5	Porbandar District
6	Rajkot District
7	Surendranagar District
8	Morbi District
9	GirSomnath District
10	Devbhumidwarka District

PART III	
THE NAVSARI AGRICULTURAL UNIVERSITY	
1	Bharuch District
2	Dang District
3	Narmada District
4	Navsari District
5	Surat District
6	Valsad District
7	Tapi District

PART IV	
THE SARDARKRUSHINAGAR DANTIWADA AGRICULTURAL UNIVERSITY	
1	Banaskantha District
2	Gandhinagar District
3	Kutch District
4	Mehsana District
5	Patan District
6	Sabarkantha District
7	Arvalli District.".

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Agricultural Universities Act, 2004 where under in all four Agricultural Universities have been established at Anand, Junagadh, Navasari and Dantiwada. The Indian Council of Agricultural Research has prepared a Model Act for Agricultural Universities in India. In this connection, the Central Government has suggested all the State Governments to incorporate the provisions of the Model Act in their existing Agricultural University Acts in order to bring uniformity in running of the administration of the Agricultural Universities.

It is, therefore, considered necessary to amend some of the existing provisions of the said Act and accordingly it is intended to carry out certain amendments among others in respect of the appointment of the Vice-Chancellor, the person who would perform duties in the absence of the Vice-Chancellor, addition of members in the Board of Management, establishment of the Research Council and the Extension Education Council in place of the Agricultural Research Organisation and the Agricultural Extension Education Organisation, respectively. Schedule I to the said Act is proposed to be substituted by a new Schedule I, as a result of creation of new districts thereby specifying the area of each University.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Dated the 24th June, 2014.

BABUBHAI BOKHIRIA.

By order and in the name of the Governor of Gujarat,

Arvind Agarwal.

Gandhinagar,
Dated the 25th June, 2014.

Principal Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.